COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS (ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

SIXTY-SIXTH REPORT

(Presented on 3-5-1989)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-sixth Report.

2. The Committee met on 2 May 1989 for classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to four Bills specified in the Appendix.

4. After considering all aspects of the Bills, the Committee recommend that all the four Bills referred to in Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI; May 2, 1989 Vaisakha 12, 1911 (Saka) M. THAMBI DURAI, Chairman, Committee on Private Members' Bills and Resolutions.

[**P.T.O**.

APPENDIX

S I. No.	Name of the Bill and the member-in-charge	Bill No.	Category recom- mended	Time re- commended
1	2	3	4	5
1	The Indian Penal Code (Amendment) Bill, 1989 (Amendment of section 376, etc.) by Shri Haroobhai Mehta.	18 of 1989	B	2 hours
2	The Abolition of Capital Punishment Bill, 1989 by Shri Thampan Thomas.	24 of 1989	B	2 hours
3	The Constitution (Amendment) Bill, 1989 (Amendment of article 101, etc.) by Shri Shantaram Naik.	32 of 1989	B	2 hours
4	The Constitution (Amendment) Bill, 1989 (Insertion of new article 350A) by Shri Shantaram Naik.	33 of 1989	B	ours

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